

ITEM NO.1501  
(For Judgment)

COURT NO.8

CORRECTED  
SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CrI.A. No.....@

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3686/2021

(Arising out of impugned final judgment and order dated 26-04-2021  
in CRLWP No. 349/2020 passed by the High Court of Judicature at  
Bombay)

PRAKASH AGGARWAL

Petitioner(s)

VERSUS

GANESH BENZOPLAST LIMITED & ANR.

Respondent(s)

(IA No. 61221/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 34757/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 117977/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 100819/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 184101/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 61222/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

CrI.A. No.....@ SLP(CrI) No. 4094/2021 (II-A)

(IA No. 66202/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 66204/2021 - PERMISSION TO FILE LENGTHY LIST OF  
DATES)

CrI.A. No.....@ SLP(CrI) No. 3707-3708/2021 (II-A)

(IA No. 35268/2022 - APPLICATION FOR PERMISSION

IA No. 61442/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 35269/2022 - EXEMPTION FROM FILING O.T.

IA No. 77141/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 61443/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 28-04-2023 These matters were called on for pronouncement of  
judgment today.

For Petitioner(s) Ms. Aruna Gupta, AOR

For Respondent(s) Mr. Abhishek M Singhvi, Sr. Adv.

Mrs. Anjana Prakash, Sr. Adv.  
Ms. Iti Sharma, Adv.  
Mr. Puneet Sharma, Adv.  
Mr. Anshay Dhatwalia, Adv.  
Mr. Aditya Joshi, Adv.  
Mr. Ashwani Kumar, AOR

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Ms. Shreya Saxena, Adv.  
Ms. Yamini Singh, Adv.  
Mr. Sourav Singh, Adv.

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Vikram Nath.
2. Leave granted.
3. The appeals are allowed, in terms of the signed judgment.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)  
BRANCH OFFICER

(Signed "Reportable" Judgment is placed on the file)